

NITEM NO.7 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008
GOSWAMI RADHESH LAL Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS. Respondent(s)
Date : 04/08/2016 This petition was called on for hearing today.
For Petitioner(s) Mr. Anurag Singh,Adv.
Mr. Anil Kumar Mishra,Adv.

For Respondent(s)
Ms. Abha R. Sharma,Adv.
Mr. Ujjwal Pandey,Adv.
Ms. Asha Gopalan Nair,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Respondent No.1 is reported to be dead. The learned counsel for the petitioner shall within a period of four weeks file an application for substitution to bring on record his Lrs. The learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent Nos. 5, 7,8,9,13, 15, 16, 19 and 20 and he shall also take appropriate steps for the service of notice to them within the same period. List again on 16.9. 2016.

(M V RAMESH)
Registrar

MG